

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 25**

**IA 986/2024 IN C.P. (IB)/1632(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **VISTRA ITCL INDIA LIMITED V/s SATRA  
PROPERTIES INDIA LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Varun Nathani i/b Adv. Amit Tungar for the Resolution Professional is present.

Adv. Dhurva Gandhi a/w Arundhati Korale for the Respondent is present.

**IA 986/2024**

In view of the Hon'ble NCLAT directing that contempt application filed by the IRP of the order dated 02.01.2024 may not be proceeded with by its order dated 14.03.2024. This matter is adjourned *sine-die*. The parties to the application shall be at liberty to mention to have it relisted. After the passing the order of the Hon'ble NCLAT.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh